

|
ITEM NO.36

Court No.5

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).7947/2012

(From the judgement and order dated 15/03/2012 in MCRC No.8882/2011, of
The HIGH COURT OF M.P AT JABALPUR)

ASHFAQ AHMED QUERESHI & ANR.

Petitioner(s)

VERSUS

NAMRATA CHOPRA & ORS.

Respondent(s)

(With appln(s) for stay and permission to file additional documents and
with prayer for interim relief and office report)

Date: 18/11/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Vikas Upadhyay,Adv.

For Respondent(s) Mr. Prashant Kumar,Adv.
For M/S. Ap & J Chambers,Adv.

Mr. Amlan Kumar Ghosh,Adv.

Mr. Mishra Saurabh ,Adv

UPON hearing counsel the Court made the following
O R D E R

Last opportunity is given to the State to file counter
affidavit within three weeks. List thereafter.

| (O.P. SHARMA)
| Court Master

| (M.S. NEGI)
| Court Master